

RT-11036/69/2023-MVL

Government of India
Ministry of Road Transport and Highways
(MVL Section)

Transport Bhawan, 1, Parliament Street, New Delhi-110001

Dated, the 4th August, 2023

1. The Principal Secretaries/Secretaries, Department of Transport for all States/UTs
2. The Transport Commissioners of all the States/Union Territories

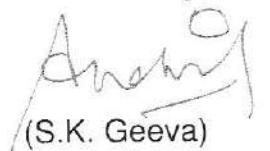
Sub: Levy of fee/passenger tax/border tax from tourist vehicles plying under All India Tourist Vehicles (Permit) Rules, 2023 – reg

Sir/Ma'am,

I am directed to say that it has come to notice of this Ministry that some States/UTs are levying taxes in the form of passenger tax/border tax/check post tax etc., from the tourist vehicles plying under All India Tourist Vehicles (Permit) Rules, 2023.

2. The Central Government is empowered under sub section (9) & (14) of Section 88 of MV Act, 1988 to make rules for the purpose of promoting tourism, grant permit in respect of tourist vehicles valid for the whole India.
3. The All-India Tourist Vehicles (Permit) Rules, 2023 were made with the objective of seamless and hassle-free movements of tourist vehicles across the country on the strength of permit issued after making the payment of fee prescribed in the table referred to Rule 3 of All India Tourist Vehicles (Permit) Rules, 2023 without levying any other kind of taxes/fees. It is pertinent to mention here that the permit fee collected under Rule 3 is disbursed among the States and UTs in the following month as per the formula prescribed in sub-rule (2) of Rule 3 of All India Tourist Vehicles (Permit) Rules, 2023
4. In view of above facts, all States and UTs are advised not to levy any other kind of taxes/fees from the tourist vehicles plying under the strength of valid permit issued under All India Tourist Vehicles (Permit) Rules, 2023 across the country.
5. This issues with the approval of competent authority.

Yours faithfully,


(S.K. Geeva)

Under Secretary to the Government of India

Tel.: 011-23739074

Email: geeva.sk@nic.in

Copy to:- AIMTC